

(c) the money spent on creation of such facilities and the revenue earned therefrom during the last two years, hotel-wise;

(d) the specific amount spent on renovation of Samrat Hotel health club;

(e) whether the authorities have considerably reduced the rental charges for this particular unit; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) Yes, Sir. ITDC has rented out covered area for operating Health Club in the following hotels:

Name of the hotel	Date of commencing Health Club operation
Samrat Hotel, New Delhi	15-08-90
Qutab Hotel, New Delhi	23-04-97
Hotel Ashok, Bangalore	01-11-84
Kovalam Ashok Beach Resort	29-08-92
IMP Mysore	20-12-87
Hotel Ashok Hassan	15-11-89
Hotel Ashok Madurai	01-04-94

The area and facilities of Health Club vary from unit to unit.

(c) Of the above hotels, ITDC created health club structural facilities in Hotel Samrat, New Delhi at a cost of Rs.52.56 lakhs. For other hotels, ITDC leased out covered space only. The details of income generated to ITDC by letting out the health club/space for health club during the last 2 years are given below:

Name of Hotel	Income generated during	
	1996-97	1997-98
	(Rupees in lakhs)	
Samrat Hotel, New Delhi	19.20	24.00
Qutab Hotel, New Delhi	7.02	7.02
Hotel Ashok, Bangalore	1.98	2.42
Kovalam Ashok Beach Resort	2.16	2.60
IMP Mysore	1.64	1.64
Hotel Hassan Ashok	0.34	0.34
Hotel Ashok Madurai	0.83	0.94

The equipment etc in all cases have been provided by the licensee.

(d) The Health Club in Samrat Hotel was damaged due to fire incident in May 97. An amount of Rs.50.89 lakhs has

been spent for restoration of Health Club. Necessary claim has been lodged with the insurance Company.

(e) No, Sir. The rental charges have not been reduced for Health Club of Samrat Hotel.

(f) Does not arise.

Funds for Singareni Collieries

2290. SHRI S. SUDHAKAR REDDY: Will the Minister of COAL be pleased to state :

(a) whether the Government of Andhra Pradesh has sought financial assistance to revitalise the Singareni Collieries which is a joint venture of State and Central Government;

(b) if so, the details thereof; and

(c) the steps being taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Yes, Sir.

(b) and (c) The Government of Andhra Pradesh have proposed that the Government of India waive outstanding interest of Rs.663.34 crores due from Singareni Collieries Company Limited (SCCL) which had accrued during the VIII Plan period on the loans from Government of India. A restructuring package including revision of the equity-debt structure of SCCL and the request of the State Government for waiver of the outstanding interest is under consideration of the Government.

Appointments in NCL/BCCL

2291. SHRI BASU DEB ACHARIA: Will the Minister of COAL be pleased to state :

(a) whether according to the report of BCCL on manpower position for the year 1994-95, there was a reduction of 10103 workers and addition of 60 Welfare Officers and Executives;

(b) if so, the facts thereof and the reasons therefor;

(c) whether any complaint is also before Vigilance about the written test for the post of Welfare Officer held on July 10, 1997 in NCL; and

(d) if so, the details thereof and the steps taken thereon;

(e) whether any complaint is also before Vigilance about the written test for the post of Welfare Officer held on July 10, 1997 in NCL; and

(f) if so, the details thereof and the steps taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) and (b) As per the report of Bharat Coking Coal Limited for 1994-95, the net decrease of manpower was only 6604 and the reasons for such decrease were death, retirement, resignation, medical unfitness, voluntary retirement and transfer etc. The addition in the executive